

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
05-07-2024 AT 10:30 AM**

**CP (IB) No. 65/7/HDB/2023**

**AND**

**IA (IBC) 1185/2024 in CP (IB) No. 65/7/HDB/2023**

u/s. 7 of IBC, 2016

**IN THE MATTER OF:**

Canara Bank

**...Financial Creditor**

**AND**

M/s. Versatile Pharma Pvt Ltd

**...Corporate Debtor**

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**ORDER**

**IA (IBC) 1185/2024**

Learned Resolution Professional Mr.KMK Prasad and Counsel for the Resolution Professional present. Proof of service not filed however, Learned Counsel for the Resolution Professional appeared in person and submitted that she had e-filed proof of service yesterday and physically filing will be done today. Track consignment report discloses that Respondent has been served on 01.07.2024. Respondent called absent, service held sufficient and set exparte. Call on 16.07.2024.

**Sd/-**

**MEMBER (T)**

**Sd/-**

**MEMBER (J)**